

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**

**LOK SABHA  
UNSTARRED QUESTION NO. 138  
TO BE ANSWERED ON 17.07.2017**

**Complaints Relating to Mid Day Meal Scheme**

138. DR. SATYAPAL SINGH:  
SHRI SANJAY DHOTRE:  
SHRI K.C. VENUGOPAL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to review its Mid Day Meal Scheme (MDMS) to address the increasing complaints of unhygienic and poor food quality served to the students under the scheme;
- (b) if so, the details thereof along with the number of such complaints received by the Government during each of the last three years and the current year, State/ UT-wise;
- (c) whether there is a gap reported between sanctioned and utilized funds under the said scheme during the said period;
- (d) if so, the details thereof, State/UT-wise and the reasons therefor along with the number of cases of irregularities/ corruption reported in implementation of the scheme across the country during the said period and the remedial action taken in such cases, State/UT-wise; and
- (e) the steps taken/proposed to be taken by the Government to curb malpractices in MDMS and to ensure the quality of food served ?

**ANSWER  
MINISTER OF STATE IN THE  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(SHRI UPENDRA KUSHWAHA)**

(a) & (b): Under Mid Day Meal Scheme, hot cooked meals are provided to 9.78 crore children in 11.43 lakh institutions on an average basis on every working day of the school during the year 2016-17. Despite this scale of operations, only 113 complaints on substandard quality of food served to the children were reported from various States and Union Territories during the last three years and the current year. Respective State Governments/UT Administrations were requested to furnish Action Taken Report (ATR) in the matter. As per ATRs received from

States/UTs, action such as issuing warning against the official responsible, terminating the contract of concerned NGOs/Organisations, initiating criminal proceedings and imposing penalties against the defaulting persons/organisations have been taken by the concerned State Governments/UT Administrations. The State/UT-wise details of complaints on substandard quality of food served to the children and action taken thereon during each of the last three years and the current year is given at Annexure-I.

(c) & (d): The State/UT-wise details of funds sanctioned and utilized during the last 3 years is given at Annexure-II. The unutilized amount of funds in a particular financial year is adjusted against fresh release of grant in next financial year. The State/UT-wise details of complaints on irregularities / corruption reported in implementation of the scheme and action taken thereon during each of the last three years and the current year is given at Annexure-III.

(e): The Government has adopted an elaborate monitoring mechanism at Central, State and District levels to curb malpractices and to ensure the quality of food served under the scheme. At national level, an Empowered Committee, headed by Minister of HRD, a National level Steering-cum-Monitoring Committee (NSMC) and Programme Approval Board (PAB), both headed by Secretary (School Education & Literacy), evaluate the performance of each State and UT in implementation of the Scheme and suggest measures for its smooth and effective implementation, which is a continuous process. At the State level, a State level Steering-cum-Monitoring Committee headed by the State Chief Secretary and, at District Level, a District Level Committee under the Chairpersonship of the senior-most Member of Parliament of Lok Sabha of the

district monitors the implementation of the scheme in the concerned District. At local level Gram Panchayats/Gram Sabhas, members of Village Education Committees (VECs), Parent-Teacher Associations (PTAs) and the School Management Committees (SMCs) are required to monitor the regularity and wholesomeness of the mid-day meal served to children, cleanliness in cooking and serving of the meal, timeliness in procurement of good quality ingredients, fuel, etc., implementation of variety in menu so as to make it attractive to children and ensuring social and gender equity on daily basis. In addition, the Centre constitutes Joint Review Missions (JRMs) consisting of educational and nutritional experts, which review the scheme through field visits from time to time. The reports of JRMs are shared with concerned States/UTs for taking corrective action on the findings.

\*\*\*

Annexure referred to in reply to part (a) & (b) of Lok Sabha Unstarred Question No. 138 for 17.07.2017 raised by DR. SATYAPAL SINGH, SHRI SANJAY DHOTRE, SHRI K.C. VENUGOPAL regarding Complaints Relating to Mid Day Meal Scheme

(a) State-wise and year-wise details of complaints on poor quality of meals served under MDMS during last 3 years and current year

Sl No.	State/UT	2014	2015	2016	2017	TOTAL
1	Andhra Pradesh	2		1		3
2	A& N Islands	1				1
3	Assam		1			1
4	Bihar	9	7	2		18
5	Chandigarh		1			1
6	Chhattisgarh	3	1	1		5
7	Delhi	2	5	1	1	9
8	Gujarat	1	1		1	3
9	Goa		1			1
10	Haryana	1		1	1	3
11	Himachal Pradesh		1			1
12	J&K			1		1
13	Jharkhand	3	2	2		7
13	Karnataka	3				3
14	Madhya Pradesh	3	3			6
15	Maharashtra	2	5	2		9
16	Odisha	4	2	1		7
17	Punjab			1	1	2
18	Tamil Nadu				1	1
19	Telangana	1		1		2
20	Tripura		1			1
21	Uttarakhand					0
22	Uttar Pradesh	6	14	5		25
23	West Bengal		1	2		3
	<b>Total</b>	<b>41</b>	<b>46</b>	<b>21</b>	<b>5</b>	<b>113</b>

(b) Abstract of action taken on above complaints

S No.	Type of Action	2014	2015	2016	2017	Total
1	Reply awaited	5	14	13	5	37
2	Under enquiry/ investigation at State level	3	2	0		5
3	Departmental action (including warning, transfer, suspension) and action against service providers/complaint substantiated by State Govt.	17	18	8		43
4	General corrective action, including issue of instructions to the concerned, by State Govt./Government of India.	7	7	0		14
5	Baseless, not proved, not related to MDM	9	5	0		14
6	<b>Total</b>	<b>41</b>	<b>46</b>	<b>21</b>	<b>5</b>	<b>113</b>

Annexure referred to in reply to part (c) & (d) of Lok Sabha Unstarred Question No. 138 for 17.07.2017 raised by DR. SATYAPAL SINGH, SHRI SANJAY DHOTRE, SHRI K.C. VENUGOPAL regarding Complaints Relating to Mid Day Meal Scheme

Central Assistance Sanctioned and Utilized under Mid-Day Meal Scheme during the last three years

(Rs. In Lakh)

S. No.	States/Uts	Central Assistance Released/ Sanctioned	Utilization	Central Assistance Released/ Sanctioned	Utilization	Central Assistance Released/ Sanctioned	Utilization
		2014-15		2015-16		2016-17	
1	Andhra Pradesh	31556.76	31090.81	29064.76	31090.81	24402.16	27212.21
2	Arunachal Pradesh	3351.71	3283.49	3273.34	3325.81	3355.92	3238.96
3	Assam	47985.16	53411.93	55376.49	56189.58	54846.72	11869.44
4	Bihar	136532.1	140647.23	120013.29	116326.26	114257.02	102997.04
5	Chhattisgarh	31564.09	35760.45	26991.77	30997.98	29196.57	29237.64
6	Goa	1403.61	1578.86	1297.2	1259.22	1230.38	1219.59
7	Gujarat	44783.33	45366.71	38053.3	41360.83	40756.01	32466.00
8	Haryana	16398.99	15358.13	12382.8	13660.58	11539.51	13935.32
9	Himachal Pradesh	7460.91	7544.43	8141.23	8013.43	8028.63	8516.12
10	Jammu & Kashmir	6203.3	7650.404	8366.3	12838.95	11393.26	7796.13
11	Jharkhand	21508.92	36332.05	24518.16	31050.97	38196.77	31697.22
12	Karnataka	56610.57	59165.6	41939.61	53949.29	43937.98	44603.00
13	Kerala	22575.34	22623.77	17120.97	18061.21	17781.46	19252.25
14	Madhya Pradesh	79567.82	76947.5	60698.68	64774.38	65741.79	70513.81
15	Maharashtra	95059.83	116062.05	103072.93	88776.04	70686.68	80581.67
16	Manipur	3281.86	2286.05	2452.83	2570.57	2691.66	2507.92
17	Meghalaya	6247.18	6211.95	7024.57	6932.29	6239.53	6609.54
18	Mizoram	2049.78	1859.55	2060.99	1894.88	2017.24	2004.34
19	Nagaland	4226.96	2679.41	1073.68	2030.77	2423.56	2129.31
20	Orissa	49303.55	51824.23	39731.89	45522.01	43841.08	42267.63
21	Punjab	13500.81	19084.34	16650.04	15673.96	13773.43	14773.91
22	Rajasthan	41757.13	49361.93	41934.63	43288.83	45451.46	41685.96
23	Sikkim	1040.14	1203.99	1001.38	969.09	899.13	947.44
24	Tamil Nadu	63991.1	63061.73	44253.83	43730.98	42846.05	42989.63
25	Telangana	20114.42	21567.02	17435.58	18616.27	18085.87	16991.58
26	Tripura	4827.01	5085.171	5129.42	5154.14	5279.73	5145.88
27	Uttarakhand	8931.74	8678.57	10419.33	10162.62	8483.19	9886.70
28	Uttar Pradesh	105142.49	117628.94	86192.86	103567.54	101736.19	98931.05
29	West Bengal	109189.56	113916.42	75582.33	109107.37	106921.55	94713.17
30	A&N Islands	322.2	276.27	281.46	183.42	415.17	385.89
31	Chandigarh	810.479	486.57	756.43	694.19	819.3	644.19
32	D&N Haveli	409.772	425.63	569.38	521.01	638.51	627.65
33	Daman & Diu	213.31	183.8	272.37	263.06	284.48	167.54
34	Delhi	7892.3	12308.585	9449.23	7903.88	9075.93	8408.28
35	Lakshadweep	108.81	87.09	127.04	85.18	127.60	81.54
36	Puducherry	597.7	587.29	520.77	673.73	459.94	60.11
<b>TOTAL (In Lakhs)</b>		<b>1046521</b>	<b>1131628</b>	<b>913231</b>	<b>991221</b>	<b>947861</b>	<b>877096</b>

Annexure referred to in reply to part (c) & (d) of Lok Sabha Unstarred Question No. 138 for 17.07.2017 raised by DR. SATYAPAL SINGH, SHRI SANJAY DHOTRE, SHRI K.C. VENUGOPAL regarding Complaints Relating to Mid Day Meal Scheme

(a) State-wise and year-wise details of complaints on irregularities/corruption reported in implementation of the scheme during last 3 years and current year

Sl. No.	State/UT	Misappropriation				Irregularities				Total
		2014	2015	2016	2017	2014	2015	2016	2017	
1	Andhra Pradesh	0					2	2		4
2	Arunachal Pradesh		1							1
3	Assam	1			1	3	3	5		13
4	Bihar	10	4	8	1	1	2	4	2	32
5	Chhattisgarh							3		3
6	Delhi	2	1		1		1	1		6
7	Haryana	3	2	1		2				8
8	Jharkhand	2					4	1		7
9	Karnataka						1			1
10	Kerala					1				1
11	Madhya Pradesh	1	1	1			1	3		7
12	Maharashtra		1	1	1					3
13	Odisha		1	2	1			1	1	6
14	Punjab		2	1		1				4
15	Rajasthan	1	1	1	2		1	1		7
16	Telangana	1								1
17	Uttarakhand	1	1			1				3
18	Uttar Pradesh	10	12	9	6	4	4	13	3	61
19	West Bengal	2	3	4	1		1	2		13
	<b>Total</b>	<b>34</b>	<b>30</b>	<b>28</b>	<b>14</b>	<b>13</b>	<b>20</b>	<b>36</b>	<b>6</b>	<b>181</b>

(b) Abstract of action taken on above complaints

S. No.	Type of Action	2014		2015		2016		2017		Total
		Misap	irre	Misap	irre	Misap	irre	Misap	irre	
1	Reply awaited	21	7	23	11	24	26	13	6	131
2	Under enquiry/ investigation at State level	3	0			0	0			3
3	Departmental action (including warning, transfer, suspension) and action against service providers/complaint substantiated by State Govt.	1	1	1	1	0	1			5
4	General corrective action, including issue of instructions to the concerned, by State Govt./Government of India.	2	3	2	4	1	4			16
5	Baseless, not proved, not related to MDM	7	2	4	4	3	5	1		26
6	<b>Total</b>	<b>34</b>	<b>13</b>	<b>30</b>	<b>20</b>	<b>28</b>	<b>36</b>	<b>14</b>	<b>6</b>	<b>181</b>
7	Overall number of complaints received.	<b>47</b>		<b>50</b>		<b>64</b>		<b>20</b>		<b>181</b>